COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA NO. 36 of 2015 in DFR NO. 2056 OF 2015

Dated: 21st April, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Essar Power Gujarat Ltd. …Appellant(s)

Versus

Gujarat Electricity Regulatory Commission & Anr. …Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Atul Shanker Mathur
Mr. Prabal Mehrotra
Mr. Sandeep Shahi (Rep.)

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan for R.2

ORDER

IA NO. 36 of 2015

(Application for condonation of delay in re-filing the appeal)

There is 65 days delay in re-filing this appeal. In this application, the applicant/appellant has prayed that the delay in re-filing the appeal may be condoned.

For the reasons stated in the application, the delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter on ***28.04.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson